

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH
(Video Conference)**

**PRESENT: JUSTICE TELAPROLU RAJANI – MEMBER JUDICIAL
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 28.09.2022 AT 10.30 AM**

TC/CP. Nos.	CA/IA No.	Section/ Rule	Name of Parties
TCP(IB)No.93/9/AMR/2019	IA(IBC)/193/2022, IA(IBC)/179/2022	12A of IBC	Mr. Srinivas Gudla Rao, IRP of Navayuga Engineering Company Limited

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

Mr.Dammalapati Srinvas, Sr.Counsel along with Mr.Vimal Vasi Reddy, appearing on behalf of the CD are present.

IA(IBC)/193/2022: IA is allowed, vide separate orders.

IA(IBC)/179/2022: Since IA(IBC) /193/2022 is disposed of. Consequently, this IA(IBC)/179/2022 becomes infructuous and interim orders granted in this application stands vacated.

SD/-
**JUSTICE TELAPROLU RAJANI
MEMBER JUDICIAL**

NCLT Amaravati Bench
IA No.193 of 2022
IN
TCP (IB) No.93/9/AMR/2019

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH AT MANGALAGIRI**

IA No.193 of 2022
IN
TCP (IB) No.93/9/AMR/2019

**Under Section 12A of the Insolvency and Bankruptcy Code, 2016
Read with Regulation 30A(1)(a) of IBBI (Corporate Insolvency
Resolution Process) Regulations, 2016**

**In the matter of M/s. NAVAYUGA ENGINEERING COMPANY
LIMITED**

BETWEEN:

Mr.Srinivas Gudla Rao,
Insolvency Resolution Professional for
M/s.Navayuga Engineering Company Limited,
6-20-20/3, Flat No.20, Aqua Towers,
East point Colony, Back Gate Chaitanya College,
Visakhapatnam, Andhra Pradesh – 530017.

.... Applicant/IRP

Date of Orders pronounced on: 28.09.2022

Coram:

Justice Telaprolu Rajani, Member Judicial.

Parties/Counsels present:

For the Applicant : Mr.Srinivas Gudla Rao, IRP

ORDER

1. This application is filed by the Applicant under Section 12A of the Insolvency and Bankruptcy Code, 2016 Read with Regulation 30A(1)(a) of IBBI (Corporate Insolvency Resolution Process) Regulations, 2016, seeking to withdraw the TCP (IB) No. 93/9/AMR/2019, which is admitted by this Tribunal vide its order dated 16.08.2022. The Regulation 30A(1)(a) of the IBC (CIRP) Regulations, 2016, is re-produced under:

"30-A Withdrawal of application – (1) An application for withdrawal under Section 12-A may be made to the Adjudicating Authority –

(a) before the constitution of the committee, by the applicant through the Interim Resolution Professional"

2. The IRP states that complete fee was received and filed Form- FA and recorded the same. The I.A No.193/2022 is allowed and permission is granted to withdraw the Petition. Hence, TCP (IB) No.93/9/AMR/2019 is dismissed as withdrawn.

Accordingly, TCP (IB) No.93/9/AMR/2019 along with I.A.No.193/2022 are disposed of.

Sd/-

**JUSTICE TELAPROLU RAJANI
MEMBER JUDICIAL**

Swamy Naidu